

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C. P. NO. 260/1996
in
O.A. NO. 1114/1995

New Delhi this the 6th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

R. K. Sharka, Wireman,
Jorbagh Telephone Exchange,
Department of Telecommunication,
Sub Division-VIII,
New Delhi.

... Petitioner

(By Shri A. K. Bhardwaj, Advocate)

-Versus-

1. Shri M. P. Modi,
Chairman,
Department of Telecommunication,
Soochna Bhawan, New Delhi.

2. Shri Padmanagan,
A. Director General (CW),
Ministry of Communication,
Department of Telecommunication,
CSE Section, Sanchar Bhawan,
20 Ashoka Road, New Delhi.

3. Shri P. K. Panigrahi,
Superintending Engineer,
Telecom. Electrical Circle,
Samrat Bhawan, Ranjeet Nagar,
New Delhi-110008. ... Respondents

The petition having been heard on 6.11.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Petitioner complains of disobedience of the
orders of a Bench of this Tribunal in O.A. No.
1114/1995. The material part of the order reads :

"...we dispose of this application with direction to the respondents to sanction posts of Electrician if on an assessment of workload and other relevant facts it is found that there is justification... action on the above line shall be completed with utmost expediency (presumably 'expedition')....."

This is a conditional order and contingent on many eventualities. We do not think that this is a fit case to invoke the contempt jurisdiction inhering in this Tribunal. If petitioner is aggrieved he may resort to remedies available in the original jurisdiction of this Tribunal.

2. Contempt petition is dismissed.

Dated, 6th November, 1996.

S. P. Biswas
(S. P. Biswas)
Member(A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

/as/